

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI

D.A. No. 1364 of 1993  
4th day of November, 1993

(b)

Shri J.P. Sharma, Member (J)  
Shri B.K. Singh, Member (A)

Constable Jeet Singh  
No. 404/DAP  
Qtr. No. 0-50, Police Colony,  
Model Town, Delhi. .... Applicant

By Advocate Shri R.L. Sethi

Versus

Union of India - Through

1. The Commissioner of Police,  
Police Headquarters, I.P. Estate,  
New Delhi.
2. The Deputy Commissioner of Police,  
1st Bn. DAP,  
Model Town, Delhi.
3. Shri A.A. Siddiqui,  
Asstt. Commissioner of Police  
6th Bn., DAP,  
Model Town, Delhi .... Respondents

By Advocate Shri M.K. Giri

ORDER (ORAL)

Shri J.P. Sharma, Member (J)

The applicant in this application has challenged the order of suspension dated 3rd September, 1992 and subsequent order dated 13th January 1993 of holding regular departmental enquiry against him. The relief claimed by the applicant is that the aforesaid orders actually be quashed and that the respondent No. 3 who is guilty according to the applicant, be punished proceeded against on the basis of the complaints filed by the applicant.

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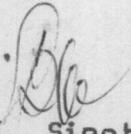
(1)

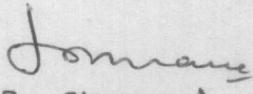
2. A notice was issued to the respondents who appeared and contested this application by filing a reply opposing the grant of reliefs prayed for. During the pendency of this application, the departmental enquiry proceedings after conclusion have resulted in awarding punishment to the applicant vide order dated 22nd October, 1993 and the applicant has been dismissed from service.

3. The counsel for the respondents was heard yesterday also and he stated that the present application has become infructuous.

4. The learned counsel for the applicant resumed the arguments today and stated that he wants to withdraw this application with the liberty to assail the final order passed against him as also the grievances which have arisen to the applicant.

5. The present application is therefore dismissed as withdrawn with the liberty to the applicant to assail the final order of punishment, if so advised, and any other grievance harboured by him according to law.

  
( B.K. Singh )  
Member (A)

  
( J.P. Sharma )  
Member (J)